

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 618
CP-122/241-242/ND/2020
CA/369/2023,CA/582/2021

IN THE MATTER OF:

Smt. Asha Bali

...APPLICANT

Vs.

M/s. Bali and Co. Pvt. Ltd.

...RESPONDENT

Section

U/s 241-242

Order delivered on 11.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:Adv. Usha Mann, Adv. Vijayata M
Bhalla, Adv. Virendra Singh. Ms.
Aparna Jain, Advocate

For the Respondent

:Advocate Ashutosh Lohia and Advocate
Rajiv Malik for R-2 and R-3.

For the SBI

:Mr. Ashwani Kataria Branch Manager
of SBI Raja Garden Branch with key of
vacated branch alongwith counsels. Mr.
R K Sinha, Mr. Ajay Dubey, Ms. Jaiyanti,
Adv. for Respondent, SBI.

ORDER

CA/369/2023

Ld. Counsel on behalf of the Applicant is present. Ld. Counsel on behalf of the SBI is also present and submitted that they are ready to hand over the keys of the premises which has been vacated by SBI.

Ld. Counsel on behalf of the R-2 & R3 is also present and submitted that they have filed their reply, however, their reply is not reflected on the e-portal. Last opportunity is given to the R-2 & R-3 to bring on record their reply

failing which the matter will be proceeded on the basis of material available on record.

Ld. Counsel on behalf of SBI submitted that they have filed their reply, however, their reply is not reflected on the e-portal. Ld. Counsel for SBI may approach the Registry and cure the defects so that the same is reflected on the e-portal. Before the next date of hearing, list the matter on **01.08.2024** along with other IA.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)